प्रो. राम गोपाल यादव (उत्तर प्रदेश): सर, माननीय मंत्री जी के सामने अभी river linking की बात रखी गयी थी। कई वर्ष पहले, जब मुलायम सिंह जी चीफ मिनिस्टर थे, केन्द्र और उत्तर प्रदेश सरकार के बीच में केन को बेतवा से जोड़ने के लिए एक MoU sign हुआ था, जिसे केन-बेतवा प्रोजेक्ट के नाम से जाना जाता है। कई वर्ष हो चुके हैं और ऐसा लगा था कि इस प्रोजेक्ट पर काम शुरू हो जाएगा। मैं माननीय मंत्री जी से जानना चाहूंगा कि इस पर काम कम शुरू होगा और कितने दिनों में इसे पूरा किया जायेगा?

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श्री किरेन रिजिजुः सर, मैं इस बारे में तुरंत बोल नहीं पाऊंगा, लेकिन जैसा कि मैंने पहले जिक्र किया, मध्य प्रदेश और उत्तर प्रदेश के बीच में यह conern है और सेंट्रल गवर्नमेंट ने कमेटी बनायी और दोनों को consult कर के MOU sign हुआ था। जब MoU sign हो गया तो जिम्मेदारी बनती है और उस पर कार्यवाही होनी चाहिए। मैं आपको assurance दे सकता हूं कि इस पर तुरंत कार्यवाही के लिए हम प्रयास करेंगे और कदम उठाएंगे।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. The Minister has given assurance. I think some Members have to go to BAC also. So, we will now have an important Bill, the Indian Institutes of Information Technology (Public Private Partnership) Bill, 2017. Dr. Mahendra Nath Pandey to move a Motion for consideration of the Indian Institutes of Information Technology (Public Private Partnership) Bill, 2017.

GOVERNMENT BILL

The Indian Institutes of Information Technology (Public - Private Partnership) Bill, 2017

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. MAHENDRA NATH PANDEY): Mr. Vice-Chairman, Sir, with your permission, I beg to move:

That the Bill to declare certain Indian Institutes of Information Technology established under public private partnership as institutions of national importance, with a view to develop new knowledge in information technology and to provide manpower of global standards for the information technology industry and to provide for certain other matters connected with such institutions or incidental thereto, as passed by Lok Sabha, be taken into consideration.

सर, हमारी सरकार ने इसे अप्रैल में लोक सभा में introduce किया। सर, 19 जुलाई को IIIT PPP mode का यह बिल पारित हुआ है और इसे हम राज्य सभा में लेकर आए हैं। सर, IIIT PPP mode के तहत देश में इस समय 15 IIITs working में हैं। इस विधेयक को लाने का हमारा उद्देश्य एक

4.00 р.м.

तो इसे राष्ट्रीय महत्व का संस्थान घोषित करना है और दूसरे इस बिल के पारित होने से इनके students को डिग्री देने की क्षमता स्वयं इन संस्थानों में स्थापित हो जाएगी। इस विधेयक से इन संस्थाओं की system of governance भी कवर होती है। सर, इन उद्देश्यों को लेकर ये जो 15 IIITs working में हैं, उनके लिए यह बिल लाया गया है। सर, ये जगह हैं — कोटा, चित्तूर, गुवाहाटी, वडोदरा, तिरुचिरापल्ली, सोनीपत, कल्याणी, पुणे, मणिपुर के अंदर सेनापति, धारवाड़, कोट्टायम, नागपुर, रांची, लखनऊ और ऊना।

ये 15 जगहे हैं, जहां सेन्ट्रल गवर्नमेंट, स्टेट गवर्नमेंट और प्राइवेट पार्टनरिशप से ये संस्थाएं स्थापित की गई हैं। टेक्नोलॉजी के क्षेत्र में students को बेहतर ज्ञान मिले और अच्छे ग्रेजुएट इंजीनियर्स व मास्टर इंजीनियर्स आगे निकलें, इस उद्देश्य से संस्थाओं के विस्तार के क्रम में, हमारी सरकार ने कैबिनेट के डिसीज़न के क्रम में बहुत तेजी से कदम बढ़ाए हैं। राज्य सभा भी इस बिल को पारित करे, यह आग्रह लेकर हमारी सरकार आई है। मैं आग्रह करूंगा कि इस पर विचार किया जाए।

The question was proposed.

PROF. M. V. RAJEEV GOWDA (Karnataka): Sir, I rise in support of IIIT (Public-Private Partnership) Bill, 2017. As the Minister read out, 15 such institutions across the length and breadth of the country are going to be made institutions of national importance as a result of the passage of this Bill. Sir, the field of Information Technology has made India proud and it has made India reach the cutting edge of technological development in fields related to computer science and has allowed Indians to become champions and change the brand image of the country itself across the globe. When we think about such a cutting edge field and the field of education, it is important that we create more institutions and we do it with resources that are not only harnessed from the Government, but also get the best input and industry requirements so that we could make these institutions really cutting edge in everything that they do. That is why the public-private partnership model was initiated and it has proven to be a tremendous success. Not only are these institutions good at teaching very relevant, applied and useful courses, they are also focused on research and we must commend them for that. Sir, if we want to make the public-private partnership model work better, it is important that we ensure that the private players also get a more significant role in the decision-making. As I can see, currently the governing body has exactly two Members from the private sector while the remaining eight are drawn from the Government. The Senate which is going to be a body that affects the curriculum, has absolutely no representation for Members from the private sector. Given that, it may be important for the Minister to consider how this partnership can be turned more tangible by enhancing the representation of the private sector in both the governing bodies as well as in the Senate.

[Prof. M. V. Rajeev Gowda]

Sir, one of the good things about these institutions is that they have come up with courses that are relevant to fields of national importance such as agriculture and rural development. If you actually look at Clause 7(2) of this Bill, it has a very interesting point. It says, "Every Institute may take up the following works namely:- (b) advising the State Governments and Union territory Administrations included in its zone in matters of information technology and other technological issues referred to them to the Institute for advice." The basic theme there is that these institutes have to serve the State, have to serve the needs of the regions that they are part of, and so it is not only being at the cutting edge of technology, but being at the cutting edge of technology in the service of the States and the regions. Therefore, it is important that these institutions open their doors and build those bridges in partnership that will enable them to be relevant to the locations where they are. Sir, when we think about relevance not just to the global IT sector, but to the country itself, one of the areas I would urge the Minister to communicate to these IIITs is the issue of cyber security. As we are moving towards a more digitally encompassing world, as all of us give out our Aadhaar data for everything under the sun, it is important that this data is guarded and secured carefully. It is, therefore, important that these institutes create courses to ensure that India has a cadre of cyber security porofessionals, that they create opportunity for ethical hacking, etc., which can then be harnessed by the Government to ensure the best protection for our data. There have already been international attacks. They have attacked the banking sector elsewhere. And, this is something that we cannot lose any time on in terms of moving ahead.

Other kinds of technologies are really relevant to the country. We have been moving aggressively towards the mobile platform and we are now very familiar with the concept of Apps. Sir, earlier we used to talk about software and things like that. But, now, we just talk about Apps. But, the basic point is, Apps are going to be on cell phones. Cell phones and smart phones are going to be in the hands of the most of the public over time. And, therefore, the digital divide that used to come in the way of masses taking the benefit of IT, that divide going to be bridged, thanks to smart phone and mobile Apps. But, if you want this to really work, then it is important that these mobile Apps are also developed in languages that are useful in those regions so that they are understandable and intelligible to the users in those regions.

Similarly, we have fintech and all other developments that are taking place. I would urge the hon. Minister to ask these institutes to focus on Blockchain technology and all

other kinds of developments that are taking place in terms Internet, in terms of machinelearning and artificial intelligence. So, all these are sectors that can really benefit from these institutes.

The institutes also must play a role in trigging the Start-up culture. We have programmes at the State level, like the Start-up Policy. In my own State of Karnataka, we have a Start-up Policy. But, unless these institutes are present physically in different parts of the country —not necessarily in the main cities of States — and become homes for these Start-ups and unless they Integrate lawyers, intellectual property experts and others who can also help the local entrepreneurs *i.e.*, Start-up community, they will be missing an opportunity. So, Sir, I would urge them to put a lot of effort on that aspect also.

Sir, there is another development. We keep talking here about smart cities. There is a lot of work needs to be done in the area of civic technology and harnessing this technology for making our day-to-day life in urban areas much better. This is something I would urge the hon. Minister to convey these institutes when he meets Directors annually. These priorities will enable the Government to do its job better and help the nation deal with massive urbanization that we are facing.

Sir, there is other thing that I had mentioned yesterday. These cannot just be technology-oriented disciplines. They must have a humanities component. There have to be some courses that focus on ethical, human and social dimensions of technology. Otherwise, we will become too narrow-minded. We will not understand what the impact of these technologies on society, people, etc. So, I would urge that this also be undertaken.

Sir, finally, I want to end on a small personal note. Many, many years ago, at least, 10-12 years ago, I had gone to the Chairman of Infosys. At that time, Mr. Narayana Murthy was the Chairman. I urged him to devote some resources for programmes that would be, essentially, for affirmative action voluntarily in the private sector. He took that idea to Prof. Sadagopan, Director of the IIIT that existed across the road in the Electronic City in Bangalore. They created a programme to identify outstanding smart Dalit students and gave them a one year programme and invested in them in such a manner that they become cutting edge. I have had the honour of being invited to the Graduation Ceremony and I am really happy to see that such institutions can come up with these kinds of innovations which have a huge impact on socially disadvantaged communities and can serve as models for other such programmes across the length and breadth of the country and ensure that we develop technologies in these institutions in an inclusive manner.

Thank you very much, Sir, and I support once again this Bill.

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श्री बसावाराज पाटिल (कर्णाटक): माननीय उपसभाध्यक्ष जी, यह जो माहिति तंत्रज्ञान के सम्बन्धित एक विशेष बिल आज सदन में माननीय मंत्री द्वारा लाया गया है, मैं इसका स्वागत करता हूँ। साथ ही साथ एक महत्वपूर्ण बात हम सबको समझनी चाहिए कि लगभग डेढ़-दो सौ साल पहले, विश्व के अन्दर जीवन के सभी नये-नये प्रकार के आविष्कारों में दूनिया के सौ संशोधन होते थे, तो उनमें 96-97 भारत में होते थे। उसके बाद इतनी तेज़ी से गिरावट आयी है कि हमारा यह सारा संशोधन यूरोप और अमेरिका की तरफ चला गया है और हम केवल तीन और चार में ही लटके हुए पड़े हैं। इस प्रकार के नये-नये शास्त्र, राष्ट्रीय महत्व के शास्त्र बनाकर हमें और तेज़ गति से उस दिशा में जाने की अत्यन्त आवश्यकता है। इस नाते मैं सरकार के शिक्षा मंत्रालय का ध्यान इसकी तरफ लाना चाहता हूं। भारत दुनिया के अन्दर एक ऐसा देश था, जहाँ लगभग 800 से अधिक शास्त्र काम करते थे। वह कलाशास्त्र होगा, ज्योतिषशास्त्र होगा, रसायनशास्त्र, व्याकरणशास्त्र, वास्तुशास्त्र होगा, आदि अनेक प्रकार के शास्त्र होंगे। भारत के इस ज्ञान का इतना सुन्दर विभाजन हमारे पूर्वजों ने किया था कि एक शास्त्र अपने कार्य में दूसरे शास्त्र के रास्ते में आड़े नहीं आता था। वह शास्त्र अपने-आप में इतना परिपूर्ण था कि कोई व्यक्ति उसकी साधना और तपस्या करते हुए एक सामान्य मनुष्य से भगवान तक पहुँच जाए। उस शास्त्र के अन्दर इतनी पवित्रता थी। परन्तु आज हम यूरोप से, अमेरिका से इस प्रकार का शास्त्र ले कर हम जो अपने विकास के रास्ते को ढूँढ़ रहे हैं और इस प्रकार के राष्ट्रीय महत्व के संस्थान के रूप में ज्ञान देकर हम भी उस दुनिया की दौड़ में जाना चाहते हैं – इन तीन-चार सालों में इस सदन में हमारे देश के शिक्षा मंत्रालय के नेशनल इम्पॉर्टेंस के इस प्रकार के कई बिल्स आये हैं। हम लोगों ने बड़ी ख़ुशी से पार्टी से भी ऊपर उठ कर, देश के किसी भी भाग में वह शुरू हो रहा हो, उसका समर्थन किया है। लेकिन जिस गति से यह काम चल रहा है, विश्व की स्पर्धा के अन्दर हम बहुत पीछे हैं। तो इससे ऊपर आने की दृष्टि से सरकार इसे गम्भीरता से सोचे। ठीक है, इस प्रकार के 15 संस्थान उसमें लाने हैं और कई संस्थानों को प्रारम्भ हुए कई साल हो गये हैं, उनको डिग्री देनी है, सर्टिफिकेट देना है और यदि इसे समय के अन्दर पास नहीं करेंगे, तो वे विद्यार्थी बीच रास्ते पर खड़े हो जायेंगे। परन्तु यह जो माहितिं तत्रज्ञान है, Information Technology है, IIIT की यह जो शिक्षा पद्धति है, इसके साथ-साथ हमें यह भी सोचना होगा कि इन अनुसंधानों के रास्ते में तीव्र गति से जाते-जाते हम कहाँ भटक रहे हैं? अभी भी हम रोज अपने हाथ में मोबाइल फोन पकड कर बात करना चाहते हैं। दिन में कम से कम 10-20 बार किसी आदमी से बात करने में दो बार कट होता है, तीन बार कट होता है, one way traffic होता है। अगर इन विकृतियों के साथ हम विकास के रास्ते को तय करेंगे, तो शायद स्पर्धा की इस दुनिया के अन्दर, इस नये तंत्रज्ञान के अन्दर हम उतनी तेज़ी से नहीं जा सकते हैं। इसलिए इस प्रकार के नये-नये संस्थानों को खोलते समय इन चीज़ों को गहराई से सरकार को सोचना चाहिए कि इसमें परिपूर्णता हो, इसमें दोष नहीं हो और इस परिपूर्णता का लाभ देश के सारे वासियों को मिले। अगर ऐसा नहीं हुआ, तो सैकड़ों-करोड़ों मोबाइल फोन से, आज एक-एक मोबाइल फोन में अगर 10 कॉल्स भी रोज़ बेकार चली जाती हैं, तो कितने ज्यादा पैसे देश की जनता के बरबाद होते हैं! इन सब चीज़ों को ध्यान में रखते हुए इस प्रकार की इंस्टीट्यूशन का सदन तो स्वागत करेगा और यह देश के हित में है। इसको ध्यान में रख कर इस प्रकार के जो भी काम हम आगे करते हैं, तो उसमें ऐसी कोई गलती न हो, ताकि हम पछताएँ। साथ ही साथ, इस प्रकार के संस्थानों को जब अलग-अलग स्थानों पर खोलने के लिए सरकार निकलती है, तो ऐसी स्थिति कई बार आती है कि किन्हीं विशिष्ट

कारणों से वह कहीं खोला गया है। हम जानते हैं कि अपने देश में धारा 370 में जम्मू-कश्मीर आता है। 371 में इस देश के कुछ पिछड़े हुए इलाके आते हैं, जिनका विकास करना इस सरकार की जिम्मेदारी बनती है। क्या इनमें से एक भी संस्थान 371 के अंतर्गत आने वाले इलाके में प्रारंभ किया गया है? हैदराबाद, जो कर्णाटक प्रदेश का भाग है, वहां के लोग कराह रहे हैं। उन्होंने सपना देखा था कि यहां आईआईटी आएगा, आईआईआईटी आएगा, लेकिन उन्हें आंसू बहाने पड़े, उन्हें तकलीफ उठानी पड़ी। सरकार को इस प्रकार के नए संस्थाओं को खोलते समय इस बात का ध्यान रखना चाहिए। इसको सोशल जस्टिस कहते हैं। अन्यान्य कारणों से जो प्रदेश पीछे हैं और स्वयं सरकार ने इस पार्लियामेंट के अंदर इसको माना है कि 371 के अंदर देश के जो 5-6 पिछड़े हुए प्रदेश हैं... इसके लिए केन्द्र सरकार सीधे कुछ पैसा नहीं देती है, इसकी जिम्मेदारी राज्य सरकार के ऊपर ही होती है, परंतु इस प्रकार के संस्थानों को, राष्ट्रीय महत्व के संस्थानों को उन प्रदेशों के अंदर प्रारंभ करके एक सोशल जस्टिस का काम भारत सरकार जरूर कर सकती है। सरकार को इसकी तरफ जरूर ध्यान देना चाहिए।

मैं प्राइवेट लोगों को participation का स्वागत करता हूँ, लेकिन मैं सरकार को एक बात से अवगत कराना चाहता हूँ कि कहीं-न-कहीं, जैसे एम.वी. राजीव गौडा जी ने कहा कि ethics, moral, नैतिकता आदि बातों की तरफ अगर हम ध्यान नहीं देंगे, तो हम पशु बन जाएंगे। अभी दो रोज़ पहले एक जगह इन आईआईटीज़ के विद्यार्थियों के बारे में बात चल रही थी, जो बच्चे इस देश के होनहार हैं, जिनको बाहर निकलना चाहिए... इस प्रकार के संस्थानों में एडिमशन पाना ही कठिन होता है, लेकिन जो आईआईटी में एडिमशन लेते हैं, उनमें से लगभग 44 प्रतिशत विद्यार्थी पास नहीं कर पाते हैं। वहां का परिसर ऐसा है, वहां स्टाफ का अभाव है और वहां का वातावरण ठीक नहीं है। इसमें कहां दोष हो रहा है? क्या हम कुछ गुणवान बच्चों को तैयार करने जा रहे हैं या कुछ गलत बच्चों को तैयार करने जा रहे हैं? इतना ड्रॉप आउट। इतने competition के बाद, सीट मिलने के बाद भी अगर वह पढ़ाई पूरी नहीं कर पाता है, तो यह देखना जरूरी है कि इसमें कहां गड़बड़ी हो रही है। इसमें कहां दोष है, इसके बारे में सरकार को गंभीरता से सोचना चाहिए।

सर, जब-जब नए संस्थान खोले जाएं, तब हमें इन सब बातों पर गंभीरता से विचार करना होगा कि क्या इसको खोलना जरूरी है या इसको बढ़ाना जरूरी है। मैं private participation का स्वागत करता हूं। मुझे भी इन्फोसिस के मालिक, नारायण मूर्ति से मिलने का मौका मिला, उनसे लगभग 40 मिनट बात हुई। दो महीने पहले उन्होंने उस समय कहा था कि भारत के लिए लगभग 10 लाख नए सॉफ्टवेयर इंजीनियर्स चाहिए, लेकिन उन्होंने यह नहीं कहा कि अगर 10 लाख सॉफ्टवेयर इंजीनियर्स के लिए कंपनी खोलनी है, तो कम-से-कम 300-400 कंपनियों के मालिक चाहिए। ऐसा उन्होंने कभी नहीं कहा।

सर, आज इस देश में 55 लाख इंजीनियर्स रास्ते पर खड़े हैं, वे 5-10 हजार रुपए में नौकरी करने के लिए विवश हैं। क्या हमने इसीलिए इंजीनियर्स कॉलेज खोला है? गत वर्ष इंजीनियरिंग कॉलेज में 2 लाख 70 हजार सीट्स खाली रहीं। इस राष्ट्र का गौरव माने जाने वाले आईआईटीज़ की ऐसी स्थिति न बने, इसलिए जब कभी भी इसको नई जगह पर खोला जाए, तो इस पर गंभीरता से विचार किया जाए ताकि इसका एक-एक विद्यार्थी इस राष्ट्र के निर्माण के काम में आए। आने वाले दो साल के अंदर यह देश, दुनिया में युवाओं का सबसे बड़ा देश बनने जा रहा है। अगर इन लाखों-करोड़ों

[श्री बसावाराज पाटिल]

युवाओं को हम काम नहीं देंगे, तो फिर हमारे देश को बरबाद करने के लिए कोई बाहर के आदमी की जरूरत नहीं पड़ेगी, बल्कि इसी देश के जवान, जो बेरोजगार होते हैं, जिसे 'empty mind devil's workshop' कहते हैं, यही लोग हमारे देश को बरबाद कर सकते हैं। इन होनहार युवाओं को काम देने की दृष्टि से हमारे शिक्षा मंत्रालय को कोई विशेष कार्यक्रम बनाना चाहिए।

अभी इस देश की एक प्रसिद्ध साप्ताहिक पत्रिका ने आईएएस के बारे में एक आर्टिकल लिखा, जो दिल दहलाने वाला है। हर साल आईएएस के लिए 12 लाख लोग एडिमशन कराते हैं, लेकिन संतुष्ट होकर केवल 50 लोग निकलते हैं। जो आईएएस में पास भी करते हैं, उनमें से लगभग 850 लोग नाराज़ होते हैं। They are unhappy. अरे, मेरी तकदीर खराब है, मैं आईपीएस बन गया, मुझे इंडियन फॉरेस्ट सर्विस मिल गया, मुझे ओडिशा में भेजा गया, मुझे नागालैंड में भेजा गया, इस तरह से नाराज़ होते हैं। क्या यह शिक्षा निराशा के लिए है? इंसान जैसे-जैसे पढ़ता है, वैसे-वैसे उसका आत्मविश्वास बढना चाहिए और दुनिया में आने वाले सवालों को गंभीरता से फेस करने की उसमें ताकत आनी चाहिए। ...(समय की घंटी)... परन्तु जैसे ही इस देश के किसी नौजवान की डिग्री कोर्स पूरा होता है, उसी दिन उसके सामने उसका भविष्य भृत के समान आकर खडा हो जाता है। कहीं-न-कहीं हमारी पढ़ाई की व्यवस्था में गम्भीर दोष है। दुर्भाग्य से, जब नौकरी सबको नहीं मिलने वाली है फिर हम क्यों अपने बच्चों को नौकरी का नशा चढा रहे हैं? जो ताकत हममें है, उसे महसूस कीजिए। अपनी नई पीढी को हमें उससे अवगत कराना चाहिए। इस उद्देश्य से जो IIIT Bill सरकार सदन में लाई है, मैं उसका पूर्ण हृदय से समर्थन करता हूं, लेकिन जिन महत्वपूर्ण बातों को मैंने यहां गम्भीरता से रखा है, वे कोई छोटी बातें नहीं हैं। दो साल के बाद, यह देश दुनिया का सबसे बड़ा नौजवानों का देश बनकर उभरने वाला है। क्या हम इस देश के लगभग 85 करोड़ युवाओं को उनके सम्मान का हाथ का काम दे सकेंगे, इस बारे में गम्भीरता से सोचना होगा, अन्यथा ये हाथ हमारे विनाश का कारण भी बन सकते हैं। ऐसा न हो, इसके लिए सरकार एक कमेटी बनाए कि हमारी अर्थ-नीति कैसी हो, हमारी Industrial Policy कैसी हो, जिससे इस देश के करोड़ों युवाओं के हाथों को रोज़गार मिले, वे अधिक से अधिक मालिक बनें। देश के निर्माण में नौकरों को रखना अनिवार्य है. लेकिन हर 100 लोगों में 8 नौकर मिलते हैं। जहां 100 लोग काम चाहते हैं, उनमें से 8 लोग ही नौकर बन सकते हैं, फिर भी हमने उन्हें नौकरी का नशा इतना अधिक चढ़ा दिया है, जो देश के लिए बड़ा घातक सिद्ध हो रहा है। ...(समय की घंटी)... इसलिए माननीय उपसभाध्यक्ष जी, मैं सरकार द्वारा राष्ट्रीय महत्व के संस्थान से संबंधित जो बिल सदन में प्रस्तुत किया गया है, उसका समर्थन करता हूं और आशा करता हूं कि हमारा शिक्षा मंत्रालय आने वाले भारत के भविष्य की दृष्टि से, मेरे सुझावों पर गम्भीरता से सोचकर, राष्ट्र को नई दिशा देने का विशिष्ट प्रयास आदरणीय मोदी जी की सरकार में करेगा, इस विश्वास के साथ मैं अपनी बात समाप्त करता हूं, धन्यवाद।

श्री नरेश अग्रवाल (उत्तर प्रदेश)ः माननीय उपसभाध्यक्ष जी, लगता है कि बड़े मंत्री जी कहीं चले गए हैं, छोटे मंत्री जी बैठे हुए हैं। मैं मंत्री जी से कहना चाहता हूं कि अगर हम लोग practical नहीं हुए, हमने यहां बिलों को पास करा लिया लेकिन उसकी सत्यता पर हम न गए, तो जैसा पाटिल जी अभी बोल रहे थे, वह स्थिति इस देश के सामने खड़ी हो जाएगी। हम बहुत दिनों से PPP सुन रहे हैं। PPP के बाद FDI भी हमने सुना। आप इसे PPP के अंतर्गत बनाना चाहते हैं, लेकिन आपने जो शर्तें

रखी हैं कि इस पर जो भी खर्च आएगा, उसका 50 परसेंट केन्द्र सरकार, 35 परसेंट राज्य सरकार और 15 परसेंट खर्च निजी क्षेत्र लगाएगा। निजी क्षेत्र को जब तक उसकी ownership या management नहीं मिलेगा, वह क्यों 15 परसेंट लगाएगा? आप उसके management में निजी क्षेत्र का एक डायरेक्टर नियुक्त कर देंगे, बाकी बोर्ड में सब आपके लोग रहेंगे। राज्य सरकार किसी एक को चुनेगी और चुनकर आपको recommend करेगी। राज्य सरकार 100 एकड् जमीन देगी। आपने यह भी स्पष्ट नहीं किया कि जो 100 एकड़ जमीन दी जाएगी, उसे भी 50-35-15 के अनुपात में दिया जाएगा या 100 एकड़ भूमि पूरी दान में दी जाएगी। जैसा आप कह रहे हैं, आज दुर्भाग्य है कि इतने वर्षों बाद भी विश्व में हमारे देश की कोई भी यूनिवर्सिटी, कोई भी Institute विश्व स्तर का नहीं है। आप IITs की बात कर रहे हैं। ठीक है, IITs हमारे देश में सर्वोच्च Institutes माने गए हैं, लेकिन विश्व की अगर 100 यूनिवर्सिटीज़ का नाम लिया जाए, तो उनमें हिन्दूस्तान की एक भी यूनिवर्सिटी या एक भी Institute नहीं है। इसके पीछे क्या कारण है? क्या कभी हमने इस विषय पर सोचा है? क्या आपको मालूम है कि देश में Engineering के छात्रों की संख्या लगातार घटती चली जा रही है? यू.पी. में अनेक प्राइवेट Engineering Colleges हैं। अभी UP Technical University में admission के लिए जो exam कराए गए, आप स्वयं उत्तर प्रदेश के हैं, वहां जितनी सीटें हैं, उतने लड़के भी test में नहीं बैठे। क्योंकि जो इंजीनियरिंग पास करके जाता है, वह टोल टैक्स पर 5,000 रुपये की नौकरी कर रहा है। जो इंजीनियरिंग की डिग्री लिए हुए हो और वह टोल टैक्स पर 5,000 रुपए की नौकरी करेगा – आप जब तक शिक्षा को रोजगार के साथ नहीं जोड़ेंगे, तब तक माननीय मंत्री जी, इस देश की बहुत अच्छी स्थिति नहीं होगी। या तो आप जनसंख्या पर रोक लगाएँ, लेकिन आप जनसंख्या पर रोक नहीं लगा रहे हैं। अगले 10 साल में हिन्दुस्तान विश्व में सबसे बड़ा नौजवानों का देश हो जाएगा। आप जब उन्हें पढ़ाएंगे - आपने प्रति वर्ष 2 करोड़ नौकरियां देने का वादा किया था, आज तीन साल हो गए, तो 6 करोड़ नौकरियां मिलनी चाहिए। नोटबंदी के बाद बेरोजगारी की जो फिगर आई है, उसमें बहुत तेजी से गिरावट हुई है। सारे इंस्टीटयुट्स, सारे संस्थान छँटनी का काम कर रहे हैं, वे नौकरी देने का काम नहीं कर रहे हैं। पहले अकेले रीयल एस्टेट में 13 करोड़ लोग काम करते थे और अब रीयल एस्टेट खत्म होने के बाद उसमें 12 करोड़ लोग बेकार हो गए हैं। यह मैं केवल रीयल एस्टेट के बारे में बता रहा हूँ। हमारे देश का सारा पैसा आज विदेशों में जा रहा है। आपको रक्षा में 100 परसेंट एफडीआई allow करनी पड़ी, क्योंकि लोगों ने कहा कि जब तक आप हमें पूरा मालिकाना हक़ नहीं देंगे, तब तक हम पैसा नहीं लगाएंगे। फिर 15 परसेंट शेयर में कौन पैसा लगाएगा? हम भी व्यापारी हैं, निजी क्षेत्र के हैं, हम भी कॉलेज चलाते हैं। अपने देश में प्राइवेट लोगों ने एजुकेशन को काफी आगे बढाया है। आज एजुकेशन में निजी क्षेत्र की 80 परसेंट भागीदारी है और निजी क्षेत्र ने शिक्षा को आज एक बड़े स्तर पर ले जाने का कार्य किया है, लेकिन उस निजी क्षेत्र को आप बढ़ावा कहाँ दे रहे हैं? पहले डीम्ड यूनिवर्सिटी बनती थी, उसको आपने रोक दिया। आपने डीम्ड यूनिवर्सिटी की शर्तें ऐसी कर दीं कि आदमी उन्हें प्राप्त न कर सके। अब आज के जमाने में आप कहिए कि 100 एकड़ जमीन ले जाओ, तब यूनिवर्सिटी खोलेंगे, तो श्रीमन्, 100 एकड़ जमीन कहाँ मिलेगी? 100 एकड़ जमीन कहाँ रखी हुई है? ज़मीन वैसे भी घट रही है और आप कहते हैं कि हम 100 एकड़ जमीन में यूनिवर्सिटी खोलेंगे, इंस्टीट्यूट खोलेंगे, तो 100 एकड़ कहाँ मिलेगी? हम कहते हैं, आप प्रैक्टिकल क्यों नहीं बनते? ये बाबू लोग जो हैं ...(समय की घंटी)... सर, हम अपनी बात खत्म कर रहे हैं। जब आदमी मंत्री बन जाता है,

[श्री बसावाराज पाटिल]

तो पता नहीं ऐसा कौन-सा चश्मा चढ़ जाता है कि उसे असिलयत दिखाई देनी बन्द हो जाती है। अधिकारियों की सलामी और जी-हुजूरी असिलयत दिखानी बन्द कर देती हैं। उसका नतीज़ा होता है कि जब मंत्री नहीं होते, तब तो हम सही बात कहते हैं — हम आपसे नहीं कह रहे, आप तो हमारे पड़ोसी हैं। ...(व्यवधान)...

डा. महेन्द्र नाथ पाण्डेयः हम आपसे दूर के नहीं हैं। ...(व्यवधान)...

श्री नरेश अग्रवालः पाण्डेय जी, हम और आप असेम्बली में भी साथ-साथ रहे हैं। मैं आपसे इतना कहूँगा कि इसको आप संशोधित कीजिए। आप अगर 50, 35 और 15 के माध्यम से पीपीपी को लाना चाहते हैं, तो आप देख लीजिएगा, आपका एक भी इंस्टीट्यूट नहीं खुलेगा। मैं तो इतना चाहूँगा कि निजी क्षेत्र की भागीदारी में — अगर निजी क्षेत्र विशव की टॉप यूनिवर्सिटीज़ को हिन्दुस्तान में collaboration में लाना चाहता है, तो आप उस पर विचार कीजिए। आप जब शिक्षा का स्तर नहीं बढ़ाएँगे, तो हम कहीं विशव में competition में फेल न हो जाएं। आप इन चीज़ों को ध्यान में रखिएगा। में तो कहूँगा कि जब प्राइवेट क्षेत्र खुद ही इतना इन्वेस्ट कर रहा है, तो पीपीपी लाने की जरूरत क्या है? आप केवल 15 परसेंट की बात क्यों कर रहे हैं? आप प्राइवेट क्षेत्र को ऑफर दीजिए, वह इसमें पूरा पैसा लगाएगा। आप क्वॉलिटी पर प्रतिबंध लगाइए, अच्छी क्वालिटी लीजिए, आपको अच्छी एजुकेशन मिलेगी। इसे पास करने में मुझे कोई आपत्ति नहीं है, लेकिन मैं चाहूँगा कि आप फिर से ठंडे मन से इस पर सोचिएगा। अगर आप तमाम मानक बनाकर निजी क्षेत्र की भागीदारी से फायदा उठाना चाहेंगे, तो आपको निश्चित रूप से फायदा होगा। बहुत-बहुत धन्यवाद।

SHRIMATI VIJILA SATHYANANTH (Tamil Nadu): Thank you, Vice-Chairman Sir.

The Ministry of Human Resource Development has decided to bring forth this Bill to govern the affairs of the Indian Institutes of Information and Technology, the IIITs, which are functioning in the public private partnership (PPP) mode. The Ministry has also decided to allow increased intake of foreign students. Fifteen per cent of total seats is now allocated to foreign students in IIITs. Prepare a roadmap for brand building of these institutes. I also want to know whether there is any move for establishment of IIITs Secretariat in IIIT Gwalior. The key decision in this Bill is regarding governing the IIITs under the PPP model. There are already 15 institutes established by the UPA Government and you are bringing in another five. So, totally twenty institutes are going to function, and one among them is Srirangam IIIT which is in Tiruchirappali, Tamil Nadu. Regarding updating the curriculum of IIITs, what is the measure of the Ministry of Human Resource Development in upgrading the curriculum of IIITs to meet the evolving information technology scenario? IIITs have already played an important role in India to becoming a software giant. But so far we have not yet developed giants like Google,

WhatsApp, Twitter, Facebook, etc. These were not developed in our IIITs. But we expect that to come after the upgradation of the curriculum. We must become a real power in software by innovating such possible utilities. This is what our HRD Minister once gave a statement in the Press. Are we really moving towards this achievement? Will this pattern, as marked by the former speaker, of making education into PPP model really work? A private company finances and operates with some element of public service, and in that we are involving education. A very big question is here. They cannot seek public borrowing to private companies while providing long-term State guarantees for profits. So, I would like to know what the pattern of our utilization of the fees collected, the corpus fund, the donation collected will be and how we are going to manipulate that fund. Regarding intake of foreign students, our young brains are really in need of so many institutes. Even in my State, there are so many deprived children but with great brains. They are housed with a lot of knowledge, bubbling with energy. But they are not accommodated in IIITs, IITs because everywhere they have to go through the great process of entrance examination where we don't follow the common syllabus in the whole of India. We don't have a common syllabus. We are having different syllabi which are followed in different educational institutions. In our State, we follow a standard which is not at par with the standards of other syllabi which are followed in the country. So, India has to follow a certain uniformed syllabus all over the country where all the children will be appearing for an examination and where the children from the South can also compete and do well in the examinations. I want our competent children to really go into these institutions. I am raising this point because all these children are very much deprived of a fair chance because only the influential few and the rich people can afford to send their children to costly institutions providing coaching for the entrance examinations, which are not affordable for the poor children. So, I would like to know from the HRD Minister whether a common syllabus will be followed all over the country so that our children can also be capable of answering the questions and facing the competitive examinations which will lead them to the best institutions in the country. Thank you, Sir.

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, I rise to speak on the Indian Institutes of Information Technology (Public-Private Partnership) Bill, 2017. I would like to raise a few issues about the Bill for further consideration by the Minister and also seek some clarifications about the clauses of the Bill.

[Shri Md. Nadimul Haque]

Sir, in this Bill, it is mentioned, "The investment of capital required to establish the proposed Institute will be borne by the Central Government, the concerned State Government and the industry partners in the ratio of 50:35:15. The recurring expenditure in the first five years of operation will be made available by the Central Government." Sir, here, I need to ask as to what will be the position about the recurring expenditure after the completion of the first five years. Who is exactly responsible for it if some recurring expenditure still exists after these five years? Will those costs be transferred to students *via* increase in fees? The Government needs to bring in some clarification on this point.

If the Chairperson of an Institute is appointed by the Central Government, which makes him work directly for the Government and their interests, this could violate the privilege of being an autonomous institution and also result in too much Governmental interference.

Sir, the Government has to clarify the whetting process of inviting industry partners into the PPP. They would be actively participating in the governance of the Institute as well as co-creating the programs. Vested interests should not stifle the growth of the Institute or the careers of the students.

(MR. DEPUTY CHAIRMAN in the Chair)

Sir, another point is that in this Bill, it is stated that the industry peers would look into the funding and mentoring of the start-ups. Again, vested interests should not come to the fore and it should be ensured that the start-ups are encouraged and allowed to function on their own without any external pressures.

It is proposed in the Bill for the creation of a corpus fund by the Institute for its working. Regarding this corpus fund and other fund, accountability has to be sacrosanct. There should be a mechanism in place, including regular audits, to ensure that funds are not misappropriated.

Sir, I would like to raise two very important points, which have also been raised by my colleague in the Lok Sabha, that is, many IIITs, including IIIT, Kalyani, in Bengal, do not have their own building and occupy rental premises, resulting in operational problems. Secondly, Sir, standardisation of fee structure amongst all the different IIITs would help in promoting equality and attract the merit assortment. Sir, I would request the

hon. Human Resource Development Minister to look into this issue and take everything into consideration.

In recent times, we have seen massive lay-offs plaguing the IT sector. It is because the IT sector is going through turbulent times. The number of employees, who have lost their jobs in the current year, is more than that of the last three years.

Sir, there are increasing number of incidents, in the premier institutions of the country, of allegations of harassment and humiliation, illegal promotions and gender discrimination. Therefore, these are very serious issues which need to be addressed and a proper grievance redressal mechanism has to be developed in all the 20 IIITs as well as those which will be opened in the future. ...(Time-bell rings)... Lastly, Sir, another very important point is the rising number of suicides in college campuses. We need to look at the underlying reasons behind this. Counsellors must be available at all the campuses to provide psychological support to the students. Professors must ensure that students are nurtured in a stress-free environment. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Thank you. Now, Shri K.K. Ragesh.

SHRI K.K. RAGESH (Kerala): Sir, this Bill declares the existing 15 IIITs as the institutes of national importance. Also, this Bill also empowers these institutions to confer degrees to the students.

Sir, at the very outset, I oppose the very concept of the PPP model in the field of education because I am afraid that it will amount to creeping privatization in education and it will privatize the existing public-funded institutions in our country.

Sir, when we look at the model in this present Bill, it says that out of the total expenses, 50 per cent will be borne by the Central Government, 35 per cent will be borne by the State Government and 15 per cent will be borne by the industrial partner. Sir, I think, this Bill provides the greatest say to the industrial partners in deciding the content of education and also in governing the educational institution only by spending mere 15 per cent of the total expenses. At the same time, Sir, what are the powers given to the States which are to spend 35 per cent of the total expenses and have to provide 50 to 100 acres of and at no cost? What is their power? They can nominate a nominee in the Governing Body. So, the States have a lesser say in these institutions as per the

[Shri K.K. Ragesh]

formulation of the various clauses in this Bill. So, Sir, I think, this is use of public funds for the private players, and, it needs to be objected to.

Sir, our country has made tremendous achievements in the field of education, in various frontiers of knowledge, be it in science, technology, information technology. In all the frontiers of knowledge, we have made tremendous achievements, and, all these achievements are being made not because of the private institutions but because of the public-funded institutions in our country, be it IITs, IISCs, Centre of Excellence at Roorkee or Jadhavpur Engineering College. All these are public funded institutions and these are the institutions that have made our country reach the heights in various frontiers of knowledge. What is the current situation? ... (Time-bell rings)...

Two minutes more, Sir. What is the current situation? We have opened the education sector for private players. A lot many private educational institutions, engineering colleges and professional colleges are being established in the country but at the same time, what is the quality in those institutions? A recent report reveals the fact that only less than 10 per cent of our engineering graduates are employable because of the lower and inferior quality of education, which is provided to these private engineering colleges. What is the impact of privatization or opening of education sector to the private players? Sir, the AICTE Report reveals the fact that the quality, credibility and viability of our professional education is seriously affected due to the privatisation of education. This has been our experience. In these institutions, 52 per cent of the total seats are lying vacant. Students are there but they are not admitted to these institutions. Poor students are denied education. Merit is replaced with money power. If you have money, you will get admission.

Sir, I have some apprehensions. The present Bill is missing three important points. First one is reservation policy on admission. Second is fee structure. And third is whether it is the merit or the money which is being considered as a criterion for admission. Unfortunately, these three important points are missing in this Bill.

One, students should be admitted on the basis of merit and there should be a proper policy for that. That is missing in this Bill. Second thing is that socially and educationally backward sections must be admitted in these institutions by following the existing Reservation Policies. Also, if exorbitant fee is decided, poor students cannot get

themselves admitted in these institutions and that is why there should be a provision for freeship and fee must be as that of Government institutions for the equivalent courses. Such a provision must be made in this legislation. Thank you, Sir.

SHRI PRASANNA ACHARYA (Odisha): Mr. Deputy Chairman, I rise to support this Bill. I think the hon. Minister has brought this Bill with a very good intention. We know that there was a time when India or Bharat was considered a leading country in the world. We were known as the Vishwa Guru, the Leader of the World. During that time, we had made advancement in science and technology, in space technology and in all spheres. There were renowned universities in this country. One was Takshashila.

MR. DEPUTY CHAIRMAN: Nalanda.

SHRI PRASANNA ACHARYA: Sir, you are right. Even researchers from foreign countries used to come here for research. They used to get knowledge and information from this country. We remember, *Narada*, the great journalist of those days, who was in a fraction of moment moving from *Swarga* to *Patala*. We know about the *Pushpak Viman* of *Ravana* which is today's aeroplane.

MR. DEPUTY CHAIRMAN: Sita was taken away on that.

SHRI PRASANNA ACHARYA: That was the kind of advancement we had made during those days. Where are we now? We need to restore that prestige, that leading role, that position of *Vishwa Guru*. We have to again improve upon our science and technology. We have to conduct more research and for that we have to have a good number of big universities. This is a good Bill. We are promoting universities, particularly in technology.

Sir, the Information Technology Institutes, which were established under PPP model, are now being given the status of institutions of national importance. This is a very, very good step by the Government. This would enable the universities to give degrees and it would also provide them with some sort of autonomy. Apart from this, the Kurnool Institute is also being given the status of institution of national importance. This is a welcome step. However, we have to acknowledge certain disturbing factors about IT industry in India at present. There used to be a time when we were the leaders in the IT sector. There was such a time in the recent past. Where are we today? Today, this sector is facing stagnation in our country. As per some credible reports, India may lose 2,00,000

[Shri Prasanna Acharya]

IT jobs per year in the coming three years. This is a very grim situation. And this situation has arisen because like in other sectors we pay scant regard to research and innovation in IT sector in India. That is the state of affairs today. The other countries who were far behind us are now marching ahead because they pay full attention to research and innovation in IT sector and keep developing new platforms.

Sir, the hostile global reasons have further compounded the IT crisis in India. Therefore, Sir, while supporting this Bill, I would urge the Government to take immediate and appropriate steps to arrest this crisis.

Sir, I take this opportunity to request the hon. Minister and, through you, I urge upon the Government to consider the case of Odisha University of Agriculture and Technology. It is called OUAT. It is a very old and famous university in the field of agriculture and technology. I request the hon. Minister to declare it as an institution of national importance. This institute also deserves to be an institute of national importance and it has the capacity of transforming agricultural practices with the help of modern technology in the State of Odisha and in the whole country. Thank you, Sir.

श्री वीर सिंहः माननीय उपसभापित महोदय, मैं इस महत्वपूर्ण बिल पर बहुजन समाज पार्टी की तरफ से बोलने के लिए खड़ा हुआ हूँ। मैं आभार व्यक्त करता हूं कि अपनी नेता बहन कुमारी मायावती जी का कि उन्होंने मुझे इस महत्वपूर्ण बिल पर बोलने के लिए अधिकृत किया।

महोदय, भारतीय प्रौद्योगिकी संस्थान, विज्ञान शिक्षा एवं अनुसंधान (NITSER) अधिनियम, 2012 के तहत भारतीय विज्ञान शिक्षा एवं अनुसंधान संस्थान को राष्ट्रीय महत्व का संस्थान घोषित किया गया है। विज्ञान के क्षेत्र में अनुसंधान और ग्रेजुएट व पोस्ट ग्रेजुएट स्तर पर शिक्षा के लिए इन संस्थानों की परिकल्पना की गई है। इससे पहले पांच स्थानों कोलकाता, पुणे, मोहाली, भोपाल और तिरुवनंतपुरम में IISER का संचालन हो रहा है, जबिक तिरुपित में भी 2015 में इसकी स्थापना की गई।

महोदय, IISER की मौजूदगी में विभिन्न राज्यों एवं भौगोलिक स्थानों पर विज्ञान के क्षेत्र में गुणवत्तापूर्ण शिक्षा व अनुसंधान को बढ़ावा देने के लिए केन्द्रीय वित्त मंत्री ने अपने बजट भाषण में 2015 में ओडिशा में एक IISER स्थापित करने की घोषणा की थी।

महोदय, भारत में तकनीकी शिक्षा सम्पूर्ण शिक्षा तंत्र को एक महत्वपूर्ण भाग प्रदान करती है, जो देश में आर्थिक और सामाजिक विकास में सिक्रय भूमिका का निर्वहन कर रही है। किसी भी देश को विकसित बनाना हो, तो उस देश की शिक्षा को आगे बढ़ाना होगा और उसके महत्व को समझना होगा, इसलिए अच्छे संस्थान एवं उच्च शिक्षा पर सरकार को और ज्यादा ध्यान देना होगा, तािक हमारे देश के बच्चों का भविष्य उज्ज्वल हो सके।

महोदय, मैं ग्रामीण क्षेत्र से आता हूं। मैं समझता हूं कि गांवों में शिक्षा का स्तर बहुत नीचे गिर गया है। मुझे यह कहने में कोई संकोच नहीं है कि अगर हम NIT और IIT की बात करें, तो गांव की राजकीय शिक्षा की हालत बहुत ही खराब है। आज उसकी स्थिति बहुत नाजुक है। प्राइमरी और मिडिल स्कूल की स्थिति आपके सामने है कि अगर प्राथमिक स्तर पर बच्चों को सही शिक्षा दी जाए, तो बच्चे आगे बढ़ कर इस देश का भविष्य उज्ज्वल कर सकते हैं।

महोदय, मुझे बड़े दुख के साथ कहना पड़ रहा है कि आज हमारे देश में शिक्षा प्रणाली दो तरह की है, गरीब बच्चों के लिए अलग और अमीर बच्चों के लिए अलग, जैसे कि सरकारी प्राइमरी स्कूलों में कक्षा 5 तक बच्चों को अंग्रेजी नहीं पढ़ाई जाती है। जहां पर ज्यादातर देश के SC/ST और पिछड़ी जातिं व अल्पसंख्यक समाज के गरीब बच्चे प्राइमरी सरकारी स्कूलों में शिक्षा ग्रहण करते हैं, वहां पर उनको अंग्रेजी नहीं पढ़ाई जाती है। दूसरी तरफ प्राइवेट व मॉडल स्कूलों में नर्सरी से ही बच्चों को अंग्रेजी पढ़ाई जाती है, तो फिर सरकारी प्राइमरी स्कूलों में पढ़ने वाले बच्चे कैसे इन IIITs में आ पाएंगे अर्थात् वहां तक पहुंच ही नहीं पाएंगे, यह हमारे देश का दुर्भाग्य है। आज देश को आज़ाद हुए 70 साल हो गए हैं। ...(समय की घंटी)... आज भी गरीबों के बच्चों को वह शिक्षा प्रदान नहीं की जाती है। मैं माननीय मंत्री जी से निवेदन करूंगा ...(समय की घंटी)... महोदय, मैं एक मिनट और लूंगा।

में माननीय मंत्री जी से यह निवेदन करूंगा कि पूरे देश में सभी स्कूलों में एक जैसा सिलेबस रखिए, क्योंकि जो प्राइमरी स्कूल के टीचर्स का वेतन है और जो प्राइवेट स्कूल में पढ़ाने वाले टीचर्स का वेतन है, उसमें लगभग दोगुना अंतर है। सरकार खर्च भी कर रही है और वेतन भी दे रही है, लेकिन पढ़ा नहीं रही है। उपसभापति जी, प्राइवेट स्कूलों में पढ़ाने वाले अध्यापकों के वेतन से सरकारी स्कूल में पढ़ाने वाले अध्यापकों का वेतन दुगुना है, तब क्यों न स्कूलों में एक जैसा सिलेबस रखा जाए? सरकार की यह सोची-समझी * है कि गरीबों के बच्चे आगे न बढ़ पाएं, अच्छे संस्थानों में न जा पाएं और तरक्की न कर पाएं। चाहे इनकी सरकार रही हो या आज आपकी सरकार हो, गरीबों के बच्चों की तरफ कोई ध्यान नहीं दिया जा रहा है। मेरा निवेदन है कि पूरे देश में, सभी स्कूलों में ...(समय की घंटी)... एक जैसा सिलेबस होना चाहिए।

श्री उपसभापतिः ओ.के., समाप्त कीजिए।

श्री वीर सिंहः उपसभापित जी, आज हमारे देश के बच्चे लाखों की संख्या में बाहर जा रहे हैं। आप किसी भी एम्बेसी में चले जाएं, आप यह देखेंगे कि वहाँ पर वीज़ा प्राप्त करने के लिए लाइन लगी रहती है। ...(समय की घंटी)...

श्री उपसभापतिः ओ.के., खत्म कीजिए।

श्री वीर सिंह: आप चाहे यू.एस.ए., चाहे यू.के. की एम्बेसी में जाएं, वहाँ वीज़ा प्राप्त करने के लिए बच्चों की लाइन लगी रहती है। ये बच्चे विदेशों में पढ़ाई करने के लिए, वहां जाने के लिए लाखों रुपये खर्च करते हैं। यदि हमारे देश में भी ऐसी शिक्षा का स्तर दूसरे देशों की शिक्षा के स्तर तक का हो जाए, तो हमारे देश के बच्चे भी बाहर के देशों में न जाकर अपने देश में ही पढ़ेंगे।

श्री उपसभापतिः ओ.के., खत्म कीजिए।

^{*}Expunged as ordered by the Chair.

श्री वीर सिंहः इससे हमारा जो पैसा बाहर जा रहा है, वह पैसा भी बचेगा। मैं इन्हीं सुझावों के साथ इस बिल का समर्थन करता हूं, आपका बहुत-बहुत धन्यवाद।

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Thank you, Mr. Deputy Chairman, Sir, for the opportunity you have given to me. I, on behalf of my Party President, support the Bill. Sir, I will address only two Important issues. I expect the hon. Minister to address those two issues while giving the reply. Sir, the public-private participation is in the ratio where Central Government will contribute 50 per cent and State Government will contribute 35 per cent and industrial undertaking which is identified by the State Government would contribute 15 per cent and in a way, 85 per cent of the total fund would be funded either by State Government or Central Government or together. In such a scenario, I draw your kind attention to Clause 11, sub-clause 6 of the Bill that has been introduced now, which is under discussion, where the role of the industrial partner has been defined. The industrial partner will have the powers which will include cocreating the programme as per the requirement of the industry. There is absolutely no problem. Sub-clause (a) says, "actively participate in the governance of the institute.." This is where the crux of the problem lies. What is 'actively participate in the governance of the Institute'? The third issue is funding and monitoring the start-up of the institute. In the third issue also there is no problem. But when we say that the industrial partner will actively participate in the governance of the institute, it means that ihe industrial partner will have the right to nominate his representative in the Board of Governors and he will have a say in the governing body. Is it advisable or not? According to me, it is not advisable. Usually, in any university, in Government universities also, it is the practice that industrial undertakings will make a sponsorship, pay some prescribed amount and, the person, by contributing that amount becomes a member, will be entitled to nominate one student in the university for the course for which they recommend. A similar provision can be incorporated rather than giving an actively participating governance role in the institute. This is one point which I thought that I should bring it to the notice of the hon. Minister, through you, Sir.

The second and very important point is, I draw your kind attention to proviso in clause 8 of the Bill. It says, "every such institute shall be a Central educational institution for the purpose of the Central Educational Institutions (reservation in admission) Act, 2006." It means that the policy for reservation of seats for backward classes of students applies to these institutions also. This is how I am interpreting it. Sir, according to the

5.00 P.M.

Central Educational Institutions (reservation in admission) Act, 2006, Central Educational institutions have to reserve 15 per cent of the seats for SCs, 7.5 per cent of the seats for the STs and 27 per cent of the seats for OBC students. This is the requirement as per that particular Act. However, these IIITs, which by virtue of this Bill, will become institutions of national importance are not following this particular requirement. If I say it in one go, none of these institutions are following this.

According to the Report of the Parliamentary Committee on Welfare of Backward Classes presented on 23rd December, 2015, only IIITs are implementing the reservation policy. They are: IIIT, Allahabad; IIIT, Gwalior; IIIT, Jabalpur; and, IIIT, Kanchipuram. Apart from these, none of the other institutions are following the reservation policy. In these institutes, there is a mandatory requirement for filling seats with 27 per cent reservation for backward classes and it is not being followed, leave about SCs and STs. They are not following even for OBCs.

MR. DEPUTY CHAIRMAN: Why you speak about those institutions? We are concerned with this. Here it is clear. You have already taken five minutes.

SHRI V. VIJAYASAI REDDY: So, I request the hon. Minister to kindly address these two issues.

MR. DEPUTY CHAIRMAN: Those issues are included here.

SHRI V. VIJAYASAI REDDY: Sir, I am talking about the issue of reservation. Secondly, when the Government has a stake of 85 per cent, why do you give authority of governance to industry? These issues have to be addressed. Apart from these, I support the Bill. Thank you.

SHRI D. RAJA (Tamil Nadu): Sir, the very purpose of this Bill is to declare certain IIITs established under PPP as institutions of national importance. The public-private partnership is a very deceptive concept. It is declared as public-private partnership. But, in practice, it is going to be private. It is nothing more than privatization of institutes of national importance. This is what we have been seeing in this country. So, I am opposed to the very concept of PPP in higher education and in institutions of national importance, because 85 per cent funding is coming from the Government; whereas, industry is contributing only 15 per cent and you are handing over the entire governance of the so-

[Shri D. Raja]

called Board to industry! It is going to be dominated by industry and private sector. This cannot be acceptable to any of us. I hope, even the hon. Members from that side will have to apply their mind. Why should we do? The Government is giving 85 per cent of funds. But, you are handing over institutions to some private bodies in the name of Board. I am opposed to this.

Sir, I raise two critical issues. Unfortunately, Mr. Prakash Javadekar is not present in the House. He keeps on telling that there is reservation in all institutions of national importance. Sir, Clause 8(1) says, "Every Institute shall be open to all citizens irrespective of gender, caste, creed, disability, domicile, ethnicity, social or economic background." What is the meaning of this? It is part of the Bill. You can openly say that the State Policy of Reservation will be implemented. Why are you saying 'open to everybody?'

MR. DEPUTY CHAIRMAN: It is there. You look at the proviso. It is there in the proviso.

SHRI D. RAJA: Sir, the Government can say openly that the State Policy of Reservation will be implemented in such institutions. And, you are saying that every Institute shall be open to all citizens irrespective of gender, caste, creed, disability, domicile, ethnicity, social or economic background.

MR. DEPUTY CHAIRMAN: But there is a proviso. There is a proviso. Look at that.

SHRI D. RAJA: Sir, this is exactly what I am saying. It says, 'irrespective of.' The State Policy of Reservation is very specific for reservation to SCs. The State Policy of Reservation is very specific: reservation to the Scheduled Castes; reservation to the Scheduled Tribes; reservation to the OBCs. This is a part of the legislation. That is why, I am raising this issue. Mr. Prakash Javadekar goes on saying that there will be reservation in all institutions of national importance. If it is so, then, say it openly. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: But, it is mentioned there. Please see the proviso. ...(Interruptions)...

SHRI D. RAJA: Sir, what I am quoting is a part of the Bill. Why are you making it so vague a concept? Your statement must be unambiguous. There is ambiguity. It is a grey area. Tomorrow, the institution may say no to reservation. It is happening, Sir. I have

come across several bodies. All joint sector institutions say that they are joint sector and they will not give reservation; they will not implement the policy of reservation. Even the public sector subsidiaries, though they are public-funded, say that they are subsidiaries and they are independent boards; hence, they cannot implement reservation. So, please make it clear whether the Government stands for reservation or not. ...(Interruptions)...

Finally, my last point is this. The Board of Governors of each institute shall be 'principal policy-making and executive body of the institute'. It is there in clause 14(h), which says, "One person from the Scheduled Castes or the Scheduled Tribes distinguished in the field of education or industry or social service or public service, to be nominated by the Board, in case any of the above do not belong to the Scheduled Castes or the Scheduled Tribes." What is this, Sir? I have seen even the public sector undertakings not having adequate representation for SCs and STs. If you ask them the reason, they would say it is because of the non-availability of suitable candidate. What a shameful thing is going on in this country. It is all people's money. You run the public-funded institutions. But, you don't want to give adequate representation to the Scheduled Castes and Scheduled Tribes. Everything must be made clear. The Board must consist of adequate representation from the Scheduled Castes and the Scheduled Trices. Make it amply clear. What is this Public-Private Partnership? It is nothing but privatization, selling of our institutions to the private sector. I am not agreeable to this Bill.

DR.T. SUBBARAMI REDDY (Andhra Pradesh): Finally, I have got a chance after a very aggressive speech of Mr. Raja.

Sir, I strongly support the Indian Institutes of Information Technology (Public-Private Partnership) Bill, 2017.

MR. DEPUTY CHAIRMAN: It means, you are not supporting Mr. Raja.

DR. T. SUBBARAMI REDDY: I am supporting, Sir. I am strongly supporting because I am very much convinced that it is very much necessary to provide instructions in such fields of knowledge relating to information technology and allied areas as the Institute may deem fit, for the advancement of learning and dissemination of knowledge; and, also to lead, organize and conduct research and innovation in information technology and allied fields of knowledge in such manner as the Institute may deem fit, including in collaboration or in association with any other institute, educational institution, research organization, body corporate; to hold examinations and grant degrees, diplomas; to create

[Dr. T. Subbarami Reddy]

academic, administrative, technical, ministerial and other posts under :he Institute other than the post of Director of Institute. So, the object is very good. As my friend has said, in future, India dreams to become one of the top information technology leaders and regain what India had thousands of years ago. We must again get that technological knowledge. This is a very good concept.

The Bill says that every institute shall be open to all citizens irrespective of gender, caste, creed, classes. I think, it has been mentioned to make it clear that it is open for everybody, not for any specific community. The issue of reservation is a different thing. Reservation is not going to be stopped. According to my understanding, every institution is open to all citizens irrespective of gender, caste, creed, disability. Even if a candidate is disabled, he is allowed. In these institutes, candidates irrespective of domicile, social or economic background will be allowed. This is a very good thing.

Then, as regards the reservation, it is a separate subject. Mr. Raja also mentioned about this. I understand that the Government should provide this separately. It has no connection with this. I appreciate that it is clearly mentioned here that all candidates will get an opportunity of getting admission in these institutes.

Then, Sir, here it is mentioned 'Institute to be a distinct legal entity not-for-profit.' Here I have one doubt. The Institute is totally not-for-profit legal entity. The Government of India is giving 50 per cent funding, 35 per cent will be contributed by the State Government and 15 per cent will be contributed by the industrial partner. Why will the industrial partner give 15 per cent? If it is profit-making, he will come. So, my question here is: to what extent are you going to attract the industrial partner to participate in this? He has to contribute 15 per cent. Normally, public-private partnership never happens like this – 50: 35: 15. In case of airports, ports, infrastructure and so many other things, they make it either 50: 50 or 50: 49. So, this is a good scheme as you are not making it to be totally private. It is more or less a Government organisation, actually. Fifteen per cent contribution is almost insignificant. Their participation in the Board is also insignificant. They have only two members, that is, two Directors. So, to my knowledge, there is nothing to fear. Definitely, it is quite good. But my doubt is, to what extent will an industrial person be attracted to this scheme? Why would he come here? Here, what is the attraction for him? I want the hon. Minister to clarify this. Then, how are you going to do it, actually? It is mentioned on page 5 in the Bill, "(b) the expertise and standing of the industry partners proposed in sub-section (1) in the field....." So, it is good. You want to attract an industrial partner who has got some knowledge which will be useful for your institute. But, at the same time, I want to know what attractions you are going to give him and how you are going to be successful in this scheme. If that person does not come, then, this Bill becomes totally invalid. Suppose, nobody comes forward, then, what will happen? Sir, I will finish in two minutes.

Sir, my next point is this. On page 6 of the Bill, it is mentioned, "The industry partner shall support and facilitate joint research projects with the Indian Institutes of Information Technology either through funding, collaboration or in any other manner." Here also, I want to say that they must have some attraction. What for he is giving, how funding will take place and how he is going to do. Otherwise, the entire scheme will fail, according to my experience of 55 years.

Then, lastly, Sir, what I would like to say is this. At 15 places, you are providing institutes of national importance. In Andhra Pradesh, you are providing one institute at Chittoor. This is as per the commitment made by the Government in the Andhra Pradesh Reorganisation Act, that they must provide one in Andhra Pradesh. So, you must give one more institute to Andhra Pradesh as you are giving to other States in routine. So, you must give Andhra Pradesh two, not one. As you have given two to Maharashtra, one in Nagpur and another in Pune, I expect one more institute for Andhra Pradesh by right and also through the Reorganisation Act.

MR. DEPUTY CHAIRMAN: Yes, one by right and one by gift.

DR. T. SUBBARAMI REDDY: Sir, my last point is on how much funding, actually, the Government is proposing to give. This is very vague. It is 50:35:15. How? There should be some idea as to what the cost of each institute will be. How much are they going to give approximately? It will be varying from place to place, because land is given free by the State Governments. Construction expenditure may be the same and equipment will also be the same. So, what approximate funding is the Government of India proposing? How much proportion do you expect from the State as also the industry? I want the hon. Minister to clarify on this. I support this Bill.

MR. DEPUTY CHAIRMAN: Now, the hon. Minister.

डा. महेन्द्र नाथ पाण्डेयः आदरणीय डिप्टी चेयरमैन साहब, धन्यवाद। बहुत अच्छी चर्चा। ...(**व्यवधान**)...

DR. PRABHAKAR KORE (Karnataka): Sir.

MR. DEPUTY CHAIRMAN: Mr. Minister, sorry. Actually, he gave his name very late; so, it was separate. Dr. Kore, you take two minutes.

DR. PRABHAKAR KORE: Mr. Deputy Chairman, Sir, I just want to give two-three suggestions. Today, IITs have become premier institutions, I can say, in the world. But, if you see the total ranking in the world, none of the IITs come within the first 100 ranks. So, this speaks about the quality of education in our country. Now they are introducing private partnership. This scheme is really most welcome. In fact, I remember, Sir, three years back, a new IIT was started in Karnataka in a place called Dharwar. The Infosys Chair lady wanted to have a partnership but when we met the Government here, it said, 'there is no provision for private partnership in IIT.' So, now with this Bill, there would be many people who would like to participate in it not only as a business but because of knowledge, because of improvement in HRD, human resources. I can give you an example. The best example is Karnataka. Bengaluru has become an IT hub not because the city is beautiful or the climate is beautiful but because good HRD-knowledge people are available in Karnataka, whereas, way back, when Mr. Visvesvaraya had started an engineering college, there was no IIT at that time. There are equally good engineering colleges in Karnataka, equivalent to an IIT. Now, since PPP is coming, my only request is, wherever you have opened IITs in new places, reserve some seats for the local students. Even in old ones also, I think, there are no students from local areas. Even my senior colleague, Shri Basawaraj Patil, had mentioned about a division. I don't think even one student from that division became an IIT graduate. So, I request that, at least, in each State, wherever the IITs are there, they have to reserve 25 per cent seats for that State's students on merit only. That is my request. Sir, I welcome this Bill. This is a historical Bill. I once again welcome this Bill.

MR. DEPUTY CHAIRMAN: Now, the hon. Minister.

डा. महेन्द्र नाथ पाण्डेयः डिप्टी चेयरमैन साहब, 'भारतीय सूचना प्रौद्योगिकी संस्थान (पब्लिक-प्राइवेट भागीदारी) विधेयक, 2017' पर बहुत अच्छी चर्चा हुई। प्रो. एम.वी. राजीव गौडा साहब, बसावाराज पाटिल साहब, नरेश अग्रवाल जी, श्रीमती विजिला सत्यानंत जी, मो. नदीमुल हक जी, के.के. रागेश जी, प्रसन्न आचार्य जी, वीर सिंह जी, वि. विजयसाई रेड्डी जी, डी. राजा जी, डा. टी. सुब्बारामी रेड्डी जी और डा. प्रभाकर कोरे जी ने इसमें भागीदारी की। मैं उनके सुझावों का स्वागत करता हूं और इनमें से ज्यादातर सदस्यों ने इस बिल का समर्थन किया है, केवल दो माननीय सदस्यों ने अपना समर्थन नहीं दिया, लेकिन उनके सुझाव और प्रश्न में भी बल है, मैं उन सब पर बात रखूंगा। मैं उनसे भी अपील करूंगा कि वे भी इसका समर्थन करने का भाव अपने मन में जागृत करें।

सर, इस पर सबसे पहले प्रो. एम.वी. राजीव गौडा साहब ने बड़े मूल्यवान सुझाव दिए। उन्होंने शुरुआत में ही कई अच्छी चीज़ें बताईं। हमारी सरकार उन सब विषयों को समाहित करके विधेयक लाई है। आज नई पीढ़ी को एक नया आवाह्न देने के लिए ये सारी पहल की गई हैं। उन्होंने शुरू में एक और मूल्यवान बात कही और वह मानविकी पर है। उन्होंने कल भी अपनी चर्चा में मानविकी पर बल दिया था और आज भी इस पर बल दिया है। डिप्टी चेयरमैन साहब, मैं आपके माध्यम से प्रो. एम.वी. राजीव गौडा साहब को बताना चाहता हूँ कि हमारी सरकार मानविकी के सब्जेक्ट पर पूरी तरह से बल दे रही है। हमारे आदरणीय प्रधान मंत्री जी ने पिछले दिनों बनारस हिन्दू यूनिवर्सिटी में एक विषय के संबोधन के समय इतनी महत्वपूर्ण बात कही, जिसे मैं यहां सदन में बताना आवश्यक समझता हूँ। उन्होंने कहा कि अगर आज मानविकी विषयों पर भी बल नहीं दिया जाएगा, तो मनुष्य टेक्नोलॉजी के युग में एक दिन रोबोट बन कर रह जाएगा। इस प्रकार से माननीय मोदी साहब ने मानविकी पर भी बल दिया है। प्रो. एम.वी. राजीव गौडा साहब, आपका विचार स्वागत योग्य है और आज आधुनिक तकनीकी के क्षेत्र में हम इन सब चीज़ों को लेकर आगे बढ़ रहे हैं।

इस पर अन्य माननीय सदस्यों ने सुझाव दिए हैं। अभी डा. टी. सुब्बारामी रेड्डी साहब का जो सुझाव था कि इसमें संस्थाओं को इतनी ज्यादा पावर क्यों हो? ऐसा है कि इनके curriculum, इनकी इंडस्ट्रीज़ को थोड़ा आवश्यकतानुसार, आज एक चलन है किं इडस्ट्रीज़ की जरूरत के हिसाब से किया जाए, क्योंकि अगर आप एक तरफ रोजगार की बात उठाते हैं कि रोजगार को बढ़ाना है, तो कहीं न कहीं इंडस्ट्रीज़ की जरूरतों के हिसाब से अगर curriculum और चीज़ें नहीं लाएंगे, तो रोजगार की संभावना बढ़ने में कठिनाई आती है। इस नाते इंडस्ट्रीज़ को थोड़ा... आपने अन्य जो सुझाव दिए, वे बहुत ही मूल्यवान हैं। माननीय विजिला सत्यानंत ने इसके curriculum के नवीकरण का प्रश्न उठाया है। उसमें भी वही स्थिति है, जैसा मैंने अभी बताया। वह चीज़ अपने आप जुड़ती है। इसके साथ-साथ, उन्होंने common syllabus की बात भी कही। क्योंकि यह एक autonomous body है, हम उन्हें opportunity देते हैं कि वे परिस्थितियों के अनुसार, प्रतिस्पर्धा के अनुसार, अपने syllabus का निर्माण करें। वैसे syllabus सामान्य रूप से एक ही रहता है। अभी यहां एक सवाल pattern of utilization का आया कि कैसे आप funds का utilization करेंगे? छात्रों से एकत्र की जाने वाली फीस को हम recurring expenditure में आंशिक रूप से समाविष्ट करते हैं। Corpus fund — संगठन की जो अंदरूनी जरूरतें हैं, जैसे research है, उस माध्यम से इकट्ठा करते हैं। हमने इसमें continuous corpus fund की व्यवस्था की है, ताकि पाँच वर्ष बाद भी उस fund के माध्यम से, जो हमारे expenditure हैं. उनके लिए पर्याप्त व्यवस्था बनी रहेगी।

यहां एक सवाल माननीय के.के. रागेश जी ने उठाया। उन्होंने बिल का समर्थन नहीं किया। उनका सवाल था कि आप PPP mode से इसे क्यों बनाना चाहते हैं? अनेक माननीय सदस्यों द्वारा यह बात सामने लाई गई। हो सकता है, निजीकरण के क्षेत्र में कहीं उसका दुरुपयोग हुआ होगा। अगर सरकार के संज्ञान में ऐसा कोई प्रकरण आता है, तो सरकार अपना कर्तव्य पूरा करेगी। लेकिन शिक्षा स्तर को बढ़ाने में निजी क्षेत्र की अपनी अहम भागीदारी होती है, इसे अस्वीकार नहीं किया जा सकता। आम तौर पर देश में सभी लोग प्रायः इसे स्वीकार करते हैं। हमने राज्य सरकार के सामने PPP mode में कहीं ऐसी स्थिति पैदा नहीं होने दी है, बल्कि उनके महत्व को बरकरार रखा है। यहां इसके Board of Governance की बात आई। मैं माननीय सदस्य को अवगत कराना चाहूंगा, आपने कहा था कि

[डा. महेन्द्र नाथ पाण्डेय]

इसमें सरकार के 8 और निजी क्षेत्र के 2 प्रतिनिधि होंगे — ऐसा नहीं है। हम राज्य सरकार, इंडस्ट्री और केन्द्र सरकार तीनों को लेकर Board of Governance बनाते हैं। इसमें केन्द्र सरकार के केवल 2 प्रतिनिधि ही रहते हैं। इसके participation में हमने सबको अवसर दिया है। यहां एक विषय श्रेष्ठतम पढ़ाई की उपलब्धता का भी उठाया गया था। Start-up, Artificial और Metallurigical आदि विषयों को इसमें शामिल किया गया है। कहीं भी इसमें इनकी उपेक्षा नहीं की गई है।

एक विषय यहां कल्याणी कैम्पस की जमीन का आया। मैं माननीय सदस्य को बताना चाहूंगा कि कल्याणी कैम्पस की जमीन locate हो गई है। कल्याणी की जमीन पर IIT का possession है। उसकी boundary wall पूर्णतः बन चुकी है और आगे का काम प्रारम्भ होने वाला है। यह सवाल नदीमुल साहब का था।

हमारे बसावाराज पाटिल जी ने विश्व स्तर पर अनेक संस्थाओं का उल्लेख करते हुए, प्राचीन भारत के गौरव का उल्लेख करते हुए, कई महत्वपूर्ण सुझाव दिए। उन्होंने कई विषय इसमें जोड़े हैं, जैसे जो नए संस्थान बनें, उनका समर्थन करते हुए, कई उत्साहजनक बातें कहीं। मैं पाटिल साहब के विचारों से सहमत हूं। संभवतः बाद की परिस्थितियों में, जरूर कहीं-न-कहीं क्षरण हुआ है। भौतिक विकास देश में हुआ, लेकिन देश में ज्ञान-विज्ञान का जो क्षेत्र था, नालंदा और तक्षशिला का संदर्भ अनेक विषयों में आता है, जो सम्मान-योग्य है, आदर योग्य है। हमारी सरकार उसी दिशा में आगे बढ रही है ताकि विश्व में हम विश्वगुरु के रूप में, विश्व के सम्मानित शैक्षणिक संस्थान के रूप में फिर से स्थापित हो सकें। हम माननीय पाटिल साहब की इस बात से सहमत हैं कि देश में कभी भास्कराचार्य, आर्यभट्ट जैसे महर्षिओं के साथ-साथ अनेक वैज्ञानिक और विशिष्ट विद्वान होते थे। उस परम्परा से आज हम पश्चिम की तरफ भागे हैं। पूनः सारे विश्व को अपनी तरफ केन्द्रित करने के लिए, माननीय नरेन्द्र मोदी जी की सरकार में कई अच्छी पहल हो रही है। उसी क्रम में आज हम कहते हैं कि हमारे देश की युवा आबादी बढ़ रही है और आगे 2 साल में, 5 साल में, 8 साल में हमारा देश युवा आबादी का सबसे बड़ा देश होगा। उसी युवा आबादी को अवसर देने के लिए हम लोगों ने इस मॉडल में 15 संस्थानों को लिया है, ताकि नौजवानों को अधिक से अधिक रोजगार, अधिक से अधिक अवसर मिले और इसमें आगे बढ़कर टेक्नोलॉजी के क्षेत्र में मानविकी गुणवत्ता से भरे हुए हमारे तेज-तर्रार नौजवान इंजीनियरिंग के क्षेत्र में आगे निकलें।

माननीय बसावाराज जी ने एक विषय यह उठाया है कि आर्टिकल्स 370 और 371 वाले पिछड़े क्षेत्रों में भी इन संस्थानों को प्रारंभ किया जाना चाहिए। मैं उनको बताना चाहूँगा कि आर्टिकल 371 वाले क्षेत्रों में भी ॥। के दो संस्थान, एक मणिपुर राज्य के सेनापित जिले में और दूसरा असम की राजधानी गुवाहाटी में खुले हैं। इस नाते हमारी सरकार ने इन चीज़ों पर पूरा बल दिया है। आपने ॥। इस स्ट्रॉपआउट के बारे में भी विषय उठाया था। इसमें नियोजन को बढ़ाने के लिए AICTE के माध्यम से सरकार ने बहुत-से काम किए हैं। स्किल डेवलपमेंट का विषय पहले भी होता रहा है। स्वयं हमारे डिपार्टमेंट विषय से सहमत होंगे। स्किल डेवलपमेंट का विषय पहले भी होता रहा है। स्वयं हमारे डिपार्टमेंट में BOAT नाम की एक संस्था कांग्रेस की पूर्ववर्ती सरकार ने 1961 में बनाई थी, जो स्किल और ट्रेनिंग के लिए ही थी, लेकिन उस पर कभी बल नहीं दिया गया। हम माननीय नरेन्द्र मोदी जी को

इस बात के लिए बधाई देंगे कि आज 21वीं शताब्दी की जरूरत मानकर स्किल डेवलपमेंट पर इतना बल हमारी सरकार ने दिया है कि आज भारत का मुख्य स्वर स्किल डेवलपमेंट बन चुका है। हमारी सरकार की यह सबसे बड़ी उपलब्धि है। उस दिशा में भी IIITs पीपीपी मोड में बहुत ही कारगर साबित होने वाली हैं, हम उस दिशा में काम कर रहे हैं।

हमारे अन्य माननीय सदस्यों ने भी कुछ सुझाव दिए हैं। मैं एक बार पुनः डी. राजा साहब को बताना चाहूँगा। उन्होंने एससीज़/एसटीज़ को आरक्षण दिए जाने के बारे में क्लॉज़ 14 का विषय उठाया है। उसमें स्पष्टता है, बल्कि क्लॉज़ 14 के अंदर ही एससीज़/एसटीज़ के प्रतिनिधित्व को ensure किया गया है। माननीय डी. राजा साहब, आपको मैं यह भरोसा दिलाना चाहता हूँ कि उसके बारे में पूरी तरह से ensure किया गया है और इस भरोसे के साथ मैं आपसे अपील भी करना चाहूँगा कि यह अपने tradition से थोड़ा आगे जाकर एक आधुनिक भारत बनाने की एक पहल है, इसलिए आप इस विधेयक का समर्थन करने की कृपा करें।

अन्य सभी माननीय सदस्यों के सुझाव हमारे लिए मूल्यवान हैं। हमारी सभी 15 संस्थाएँ बेहतर ढंग से काम कर रही हैं। माननीय नरेश अग्रवाल जी चले गए। उनकी ओर से एक बात यह आई थी कि कंपनियाँ इसके 15 परसेंट में क्यों भाग लेंगी? महोदय, मैं आपको और इस सदन के माध्यम से उनको बताना चाहूंगा कि देश की कई...

SHRI D. RAJA: What about reservation to students in admission? Make it clear that there will be the policy of reservation in admission to students. ...(*Interruptions*)...

डा. महेन्द्र नाथ पाण्डेयः हम उसमें भी लागू कर रहे हैं। उसमें कहीं कोई रुकावट नहीं है। माननीय नरेश अग्रवाल जी ने कहा कि इसमें किसका आकर्षण होगा? हम उनको यह बताना चाहेंगे कि आज TCS, Genpact, Shreya Infrastrcutrue, Coal India, Rolta, Calvin Zedd, Gujarat State Fertilizer, UP Electronics, ये सारी संस्थाएं पीपीपी मोड में participate करके इन संस्थाओं को आगे बढ़ाने में कारगर योगदान कर रही हैं।

आप सबके बीच इस विधेयक को रखते हुए प्रसन्नता के साथ हम कहना चाहेंगे कि हम आगे बढ़ रहे हैं। आज ये 15 संस्थाएँ हैं, भविष्य में पुनः हमारी सरकार आगे बढ़ने वाली है। भागलपुर, भोपाल और सूरत में भी तीन संस्थानों की प्रक्रिया चल रही है, तािक आज के आधुनिक समय की जरूरत के हिसाब से हम अच्छे ग्रेजुएट इंजीनियर्स और मास्टर्स इंजीनियर्स तैयार कर सकें। आप सबके सुझावों में जो भी मूल्यवान सुझाव आए हैं, हमें इस विषय को जितनी देर रखने का निर्देश था, उतनी देर तक इस विषय को रखते हुए आप सभी के सुझावों का स्वागत है। ॥।। के काम को आगे बढ़ाने में आप सभी के सुझावों को समाहित करते हुए हम सब आगे बढ़ेंगे। आप सबके समर्थन के लिए ...(व्यवधान)...

SHRI K.K. RAGESH: Sir, I want to know one thing. ...(Interruptions)... Sir, I want to ask one single question. ...(Interruptions)... Has any concrete provision been made. ...(Interruptions)...

डा. महेन्द्र नाथ पाण्डेयः के.के. रागेश साहब, मैंने आपके क्वेश्चन का जवाब दे दिया है। मैं आप सब के बीच में ...(**व्यवधान**)... श्री उपसभापतिः मंत्री जी ने रिप्लाई दे दिया है। ...(व्यवधान)...

डा. महेन्द्र नाथ पाण्डेयः मैं प्रस्ताव करता हूँ और ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: The Minister has replied to you. ... (Interruptions)...

SHRI K.K. RAGESH: Sir, I would like to know whether any concrete provision has been provided to ensure the reservation policy. ...(*Interruptions*)... Is there any concrete provision in the Bill?

MR. DEPUTY CHAIRMAN: It is there. There will be reservation. Sit down.

SHRI K.K. RAGESH: No, Sir, it is very vague. ...(Interruptions)... There is no concrete provision. ...(Interruptions)...

डा. महेन्द्र नाथ पाण्डेयः आपके सुझावों का मैंने समाधानपूर्वक उत्तर दिया। अब मैं यह प्रस्ताव कर रहा हूँ कि इस बिल को पारित किया जाए।

SHRI D. RAJA: Sir, do we take it as an assurance? ... (Interruptions)...

MR. DEPUTY CHAIRMAN: In any case, the Minister has given an assurance that there will be reservation, and reservation will be followed. If there is any violation of that assurance, you can come back to the House. ... (Interruptions)...

SHRI K.K. RAGESH: But, Sir, why can't that be made as a part of the Bill? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: If the Minister violates that assurance, you can come back to the House. There are provisions for that. ...(*Interruptions*)...

SHRI D. RAJA: Sir, is it a part of the Bill? ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Yes, it is there. Why do you doubt?

SHRI K.K. RAGESH: No, Sir, it is extremely vague. ... (Interruptions)...

SHRI JAIRAM RAMESH (Karnataka): Sir, the Minister has re-assured the Members that clause 8 proviso provides for the reservation. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: I said exactly that. ...(*Interruptions*)... I have already stated from the Chair what Mr. Jairam Ramesh is saying now regarding the point raised by Mr. Raja. It is already there. That is what I am saying. In addition to that, the Minister has also assured. So, what more do you want?

Now, the question is:

That the Bill to declare certain Indian Institutes of Information Technology established under public-private partnership as institutions of national importance, with a view to develop new knowledge in information technology and to provide manpower of global standards for the information technology industry and to provide for certain other matters connected with such institutions or incidental thereto, as passed by Lok Sabha, be taken into consideration.

[27 July, 2017]

The motion was adopted.

MR. DEPUTY CHAIRMAN: Now, we shall take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 48 and the Schedule were added to the Bill.

MR. DEPUTY CHAIRMAN: My God! Dr. Subbarami Reddy is not here! I think this is the first Bill without his amendments.

Clause 1, the Enacting Formula and the Title were added to the Bill.

DR. MAHENDRA NATH PANDEY: Sir, I move:

That the Bill be passed.

The question was put and the motion was adopted.

RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

MR. DEPUTY CHAIRMAN: I have to inform the Members that the Business Advisory Committee, in its meeting held on the 27th of July, 2017, has allotted time for the Government Legislative Business, as follows:

Time Allotted Rusiness

- Consideration and passing of the following Bills, as passed by 1. Lok Sabha:
 - (a) The Right of Children to Free and Compulsory Education **Two Hours** (Amendment) Bill, 2017.